

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1236

ANSWERED ON:12.12.2013

INDIRA AWAS YOJANA

Dias Dr. Charles;Hegde Shri. K. Jayaprakash ;Singh Shri Ganesh;Solanki Shri Makhansingh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the current status of implementation of Indira AwasYojana (IAY) in various States, State-wise;
- (b) the number of houses constructed and given to beneficiaries including minorities under the scheme during the last three years and the current year, State/year and category-wise;
- (c) the details of funds allocated, released and utilized under the scheme during the last three years and the current year, State/year-wise and the amount allocated during the financial year 2013-14, State-wise;
- (d) whether complaints with regard to gross irregularities in construction and allotment of houses have been reported under the scheme;
- (e) if so, the details thereof during the last three years and the current year, State/year-wise;
- (f) the action taken by the Government on such complaints, State-wise; and
- (g) the various steps taken by the Government to monitor and implement the scheme effectively?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

- (a) The statement showing the State-wise current status of implementation of Indira AwaasYojana(IAY) is at Annexure -I.
- (b) & (c) The statement showing the number of houses constructed by beneficiaries including Minorities and the details of funds allocated, released and utilized under IAY are given at Annexure-II and Annexure II(a) respectively.
- (d) Yes, Madam. The complaints with regard to gross irregularities in construction and allotment of houses under the scheme are being reported from time to time.
- (e) The details of complaints of gross irregularities are placed at Annexure-III and III(a).
- (f) Whenever, any complaint in respect of irregularities in the implementation of the scheme is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UTs and the States are requested to take corrective action. In the case of complaints of serious nature, National Level Monitors (NLMs) on the panel of this Ministry are deputed to investigate the complaints. If irregularities are established, the concerned State Government is requested to take appropriate action.
- (g) IAY scheme is being closely monitored through various mechanisms such as Coordinating Officers Meetings, Quarterly Performance Review Committee meetings and field visits by the Area Officers. State Governments are advised from time to time to facilitate the beneficiaries for timely completion of houses.